

1	2	3
20. Kunderi	"	"
21. Rayagada	"	"
22. Gunupur	"	"
23. Malkangiri	"	"
24. Dumariput	Semi-urban Centre	"
25. Puttasingi	Rural Centre	Andhra Bank
26. Sunki	"	"
27. Sonomosigam	"	United Bank of India
28. Hatborandi	"	"
29. Padamagiri	"	"
30. Salimi	"	"

Applications of Claimants for Compensation for Property lost in former East Pakistan

2922. SHRI N. E. HORO: Will the Minister of COMMERCE be pleased to state:

(a) whether there are still some cases to be disposed of by the Custodian of Enemy Property regarding applications of claimants for compensation for property lost in the former East Pakistan; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. Out of the 57474 claims of Indian nationals/companies registered by the Custodian of Enemy Property for India upto 31st July, 1977 under ex-gratia scheme, 17981 claims are pending verification.

Renewal of Licences to Opium Cultivators in Mandasaur (M.P.)

2923. SHRI B. R. NAHATA: Will the Minister of FINANCE be pleased to state:

(a) whether the cultivators of opium growing area in Mandasaur district of Madhya Pradesh have suffered because their licences, once cancelled for low-yield are not being renewed despite the fact that the low-yield is the result of vagaries of weather; and

(b) whether Government propose to take steps to give relief to the cultivators who have suffered on account of the natural calamity in getting low yield by granting them licence for growing opium in that area?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir. Special concession in the matter of issue of licences for cultivation of opium poppy is given to those cultivators who tender low yield of opium due to natural calamities. In accordance with the Licensing Principles for 1979-80, the qualifying yield in such cases was reduced to 12 kgs. per hectare in case of partial damage to crop as against the minimum qualifying yield of 25 kgs. per hectare.

(b) As explained under (a) above, relief is already provided in cases of

damage to crop due to natural calamities.

**चिकित्सालय में दाखिल होने के लिये
आदिवासियों से शुल्क लिया
जाना**

2924. श्री लक्ष्मण कर्मा: क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बस्तर जिले में बैलाडिला लोह अयस्क परियोजना के चिकित्सालय में दाखिल होने के लिये आदिवासियों से शुल्क लिया जाता है;

(ख) यदि हां, तो उनसे शुल्क लिए जाने के क्या कारण हैं;

(ग) क्या सरकार का उनके लिये भी निःशुल्क उपचार की व्यवस्था करने के लिये कदम उठाने का विचार है; और

(घ) यदि हां, तो इस मामले में सरकार द्वारा क्या कदम उठाये जा रहे हैं?

बाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणब मुखर्जी) (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) और (घ). बैलाडिला के अस्पतालों में दाखिल आदिवासी मरीजों का पहले ही मुफ्त इलाज किया जा रहा है।

Panel of Auditors for Nationalised Banks

2925. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) how many applications have been received in the office of Deputy Comptroller and Auditor General of India, New Delhi during period from 1st January, 1977 to 31st December, 1979 from the firms requesting to enrol them for the panel of Auditors for nationalised banks; and

(b) what decision have been taken in regard to such of these applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) According to the information available, 680 applications from firms of Chartered Accountants, were received in Comptroller and Auditor General's office during the year 1977. Information in respect of the period from 1-1-78 to 31-12-1979 is being collected and will be laid on the Table of the House as soon as possible.

(b) The C.&A.G. forwarded these names received during 1977 to the Banking Division of the Ministry of Finance in two batches, viz. in March, 1977 and May, 1978. These were in turn forwarded by the Banking Division to the Reserve Bank of India for being considering for appointment as Auditors in Public Sector Banks. Information in respect of the period from 1-1-78 to 31-12-1979 is being collected and will be laid on the Table of the House as soon as possible.

Alleged Contravention of Central Excise Rules by Lal Imli Mills of Kanpur

2926. SHRI DAYA RAM SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) what are the particulars of the contravention of the provisions of Central Excise and Salt Act and Rules, 1944, by the Lal Imli Mills of Kanpur during the years 1976, 1977 and 1978;

(b) what are findings in the Departmental Adjudications of above cases; and what are the stages of the cases;

(c) what steps have been taken to impose other punishments and what are the stages of the cases; and

(d) whether Government will lay on the Table of the House full facts and circumstances of the matter in issue?